

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
MONA PORTFOLIO LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	MONA PORTFOLIO LIMITED
2.	Date of incorporation of corporate debtor	13/03/1996
3.	Authority under which corporate debtor is incorporated/registered	ROC-Delhi
4.	Corporate Identity Number of corporate debtor	U67120DL1996PLC077108
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit-1200, 12th Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, Shakur Pur I Block, North West Delhi 110034
6.	Insolvency commencement date in respect of corporate debtor	05.12.2024 (Communicated on 20.12.2024)
7.	Estimated date of closure of insolvency resolution process	04.06.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mahesh Agarwal, IRP having Registration No. IBBI/IPA- 001/IP-P01995/2020-21/13087
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-13, Suvidha Apartments, Sector-13, Rohini, Near DC Chowk, New Delhi 110085, and Email ID- ip1387ma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-13, Suvidha Apartments, Sector-13, Rohini, Near DC Chowk, New Delhi, 110085, and Email ID- ip1387ma@gmail.com
11.	Last date for submission of claims	04.01.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of MONA PORTFOLIO LIMITED on 05.12.2024.

The creditors of MONA PORTFOLIO LIMITED are hereby called upon to submit their claims with proof on or before 04.01.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20.12.2024

Place: New Delhi

CA Mahesh Agarwal

Interim Resolution Professional

Reg No: IBBI / IPA-001/ IP-P01995/2020-21/13087

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Classifieds

PERSONAL

L.V. Koushal R/o C-35, Sector 35, Noida
 My daughter, name changed to **L.V. Koushal** permanently.

L. Shabaz Siddique R/o Ahsan Nahi, 17, 13 Street, No. 3, Extension, Laxmi Nagar, Delhi-110092
 My daughter, name changed to **L. Shabaz Hussain**.

L. Abiter Taheri S/o Taheri Taheri, 16/16, Sector 1, Greater Noida
 My daughter, name changed to **L. Abiter Taheri** permanently.

L. Urvashi R/o Ahsan Nahi, 17, 13 Street, No. 3, Extension, Laxmi Nagar, Delhi-110092
 My daughter, name changed to **L. Urvashi** permanently.

L. Urvashi R/o Ahsan Nahi, 17, 13 Street, No. 3, Extension, Laxmi Nagar, Delhi-110092
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FINANCIAL EXPRESS

DEBTS RECOVERY TRIBUNAL, ALI AHABAD

9/2-A, Phase I, Road, Alhabad, 110092
 DEBTS RECOVERY TRIBUNAL
 D.R. No. 12 of 2012

Under the provisions of the Debt Recovery Tribunal Act, 1993, the Tribunal is hereby constituted for the purpose of recovery of debts due to the Government of India and its agencies.

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Monu Portfolio Pvt Ltd.

Financial Express - English - 21/11/24

PUBLIC NOTICE

Notice is hereby given that the Certificate (s) for the under mentioned Equity Shares of JINDAL STEEL POWER LTD. Registered Office: P.O. Jindal Marg, New Delhi-110092, have been lost and the holder (s) thereof (s) are requested to surrender the same to the Company within 15 days from the date of this notice. Any person who surrenders the same to the Company within the said period shall be entitled to receive the same from the Company.

ATUL SINGH
 JINDAL STEEL POWER LTD.
 Jindal Marg, New Delhi-110092

Dhanlaxmi Bank
 Branch Office: 10185A, Arya Samaj Road, Karol Bagh, New Delhi-110006

NOTICE FOR BREAK OFF OF LOCKERS
 Notice is hereby given to the general public at large and in particular to the locker holders of the bank, that the lockers of the bank are to be broken off on 24th January 2024.

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 Jindal Marg, New Delhi-110092

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Form No. INC-28
 General Notice pursuant to Rule 38 of the Companies (Incorporation) Rules, 2014

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POSSESSION NOTICE (FOR IMMovable PROPERTY)
 Whereas the undersigned being the Authorized Officer of the Punjab Housing Finance Ltd. under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, issued a demand notice under section 13(1) read with section 13(2) of the said Act, dated 18/08/2024, to the borrower to pay the amount due on the said loan by 18/08/2024.

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